

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 367 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2020

Name of the Company:

Gopalkrishan Mulkarji Gupta

V/s

Optus Laminates Pvt Ltd

Section:

9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

Learned Counsel Ms. Nilu Vaidankar appeared for the Operational Creditor.

The Operational Creditor has filed the application under Section 9 of the Insolvency & Bankruptcy Code.

We hereby direct Operational Creditor to serve **Notice** to the Corporate Debtor by speed post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

The matter stands adjourned to 27.01.2021 for further consideration.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 1st day of December, 2020.